

REPORTABLE

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 1366 OF 2002

Teja Singh

..Appellant

Versus

Mohinder Singh & Ors.

..Respondents

J U D G M E N T

Dr. ARIJIT PASAYAT, J.

1. This appeal is connected with Criminal Appeal No. 1365 of 2002 which has been disposed of by us today by a separate judgment. The present appeal is by the complainant and the order passed in Criminal Appeal No. 1365 of 2002 shall operate so far as the present appeal is concerned. The appeal is disposed of accordingly.

.....J.

.....
(Dr. ARIJIT PASAYAT)

.....J.

New Delhi
February 27, 2009

(Dr. MUKUNDAKAM SHARMA)